No. 157 (2)/LXXIX-V-1–2025-1-ka-05-2025 Dated Lucknow, August 21, 2025

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Nirsan Adhiniyam, 2025 (Uttar Pradesh Adhiniyam Sankhya 5 of 2025) as passed by the Uttar Pradesh Legislature and assented to by the Governor on August 21, 2025. The Vidhayi Anubhag-1 is administratively concerned with the said Adhiniyam.

## THE UTTAR PRADESH REPEALING ACT, 2025

(U.P. Act no. 5 of 2025)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to repeal certain enactments that have become redundant and obsolete in the present times and to revive an enactment.

IT IS HEREBY enacted in the Seventy-sixth year of the Republic of India as follows:-

Short title and commencement

- 1. (1) This Act may be called the Uttar Pradesh Repealing Act, 2025.
- (2) Save as otherwise provided, it shall be deemed to have come into force with effect from the 28<sup>th</sup> day of May, 2025.

Repeal of certain enactments

- 2. (1) The enactments specified in the Schedule of this Act are hereby repealed.
- (2) In the Schedule to the Uttar Pradesh Repealing Act, 2022 (U.P. Act no. 18 of 2022), the entry specified at serial number 7 thereto is hereby repealed for the purpose of wholly reviving the Uttar Pradesh Essential Services Maintenance Act, 1966 (U.P. Act no. 30 of 1966) from the date of its repeal.

Savings

- 3. The repeal by this Act of any enactment specified in the Schedule below shall not,—
  - (a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;
  - (b) affect the validity, invalidity, effect or consequences of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted; or the proof of any past Act or thing;
  - (c) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognized or derived by, in or from any enactment hereby repealed;
  - (d) revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;

affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

## SCHEDULE

[See sub-section (1) of Section 2]

## Acts being repealed

| Sl. No. | Name of the Act   | U.P. Act No. |
|---------|---|--------------|
| 1       | The Agra University (Supplementary) Act, 1952   | 3 of 1953    |
| 2       | The Agra University (Amendment) Act, 1954   | 25 of 1954   |
| 3       | The Allahabad University (Amendment) Act, 1957  | 5 of 1958    |
| 4       | The Lucknow University (Amendment) Act, 1957  | 6 of 1958    |
| 5       | The Gorakhpur University (Amendment) Act, 1958  | 23 of 1958   |
| 6       | The Varanaseya Sanskrit Vishwavidyalaya (Amendment) Act, 1958   | 24 of 1958   |
| 7       | The Agra University (Amendment) Act, 1958   | 26 of 1958   |
| 8       | The Uttar Pradesh Universities Act, 1959  | 11 of 1959   |
| 9       | The Uttar Pradesh Universities Act, 1961  | 13 of 1961   |
| 10      | The Gorakhpur Vishwavidyalaya (Amendment) Act, 1962   | 24 of 1962   |
| 11      | The Uttar Pradesh Universities (Appointment of Vice-Chancellors) (Amendment and Validation) Act, 1966 | 6 of 1966    |
| 12      | The Kanpur and Meerut Universities (Sanshodhan) Adhiniyam, 1966                                       | 31 of 1966   |
| 13      | The Uttar Pradesh Universities (Amendment) Act, 1971  | 19 of 1971   |
| 14      | The Varanaseya Sanskrit Vishwavidyalaya (Amendment) Act, 1972   | 21 of 1972   |
| 15      | The Uttar Pradesh Higher Education Services Commission (Amendment)<br>Act, 1982                       | 9 of 1982    |
| 16      | The Uttar Pradesh Higher Education Services Commission (Amendment)<br>Act, 1985                       | 22 of 1985   |
| 17      | The Uttar Pradesh Higher Education Services Commission (Amendment)<br>Act, 1992                       | 2 of 1992    |
| 18      | The Uttar Pradesh Higher Education Services Commission (Amendment) Act, 1997                          | 10 of 1997   |
| 19      | The Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2004                          | 24 of 2004   |
| 20      | The Uttar Pradesh Higher Education Services Commission (Second Amendment) Act, 2004                   | 30 of 2004   |
| 21      | The Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2006                          | 4 of 2006    |
| 22      | The Uttar Pradesh Higher Education Services Commission (Second Amendment) Act, 2006                   | 22 of 2006   |
| 23      | The Uttar Pradesh Higher Education Services Commission (Third Amendment) Act, 2006                    | 42 of 2006   |
| 24      | The Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2007                          | 42 of 2007   |
| 25      | The Uttar Pradesh Higher Education Services Commission (Second Amendment) Act, 2007                   | 14 of 2008   |

| 26 | The Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2008                           | 18 of 2008 |
|----|--|------------|
| 27 | The Mohammad Ali Jauhar University (Amendment) Act, 2007   | 10 of 2014 |
| 28 | The Uttar Pradesh Higher Education Services Commission (Second Amendment) Act, 2014                    | 12 of 2014 |
| 29 | The Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2014                           | 22 of 2014 |
| 30 | The Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2015                           | 12 of 2015 |
| 31 | The Uttar Pradesh Higher Education Services Commission (Amendment) Act, 2016                           | 6 of 2016  |
| 32 | The Uttar Pradesh Ministers' (Salaries, Allowances and Miscellaneous Provisions) (Amendment) Act, 2016 | 22 of 2016 |
| 33 | The Amity University Uttar Pradesh (Amendment) Act, 2016   | 25 of 2016 |
| 34 | The Mohammad Ali Jauhar University (Amendment) Act, 2016   | 28 of 2016 |
| 35 | The Uttar Pradesh Braj Planning and Development Board (Amendment)<br>Act, 2017                         | 3 of 2017  |

Repeal and Saving 4. (1) The Uttar Pradesh Repealing Ordinance, 2025 is hereby repealed.

U.P. Ordinance no. 4 of 2025

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under the corresponding provisions of this Act as if the provisions of this Act were in force at all material times.

## STATEMENT OF OBJECTS AND REASONS

This Bill is one of those periodical measures by which enactments which have become redundant and obsolete in the present times, are repealed. On recommendation of the State Law Commission, it has been decided to repeal 35 amending Acts, which have become redundant and obsolete in present times and retention whereof as separate Acts is unnecessary, after obtaining the consent of the Administrative Departments related therewith. Apart from this, in order to ensure smooth supply of essential goods and services to the general public there has been felt a need to partially repeal the Uttar Pradesh Repealing Act, 2022 (U.P. Act No. 18 of 2022) with a view to revive the Uttar Pradesh Essential Services Maintenance Act, 1966 (U.P. Act No. 30 of 1966).

In view of the above, it has been decided to introduce a repealing Bill in the second session, of the year 2025, of the State Legislature.

Since the State Legislature was not in session and immediate legislative action was necessary to implement the aforesaid decision, the Uttar Pradesh Repealing Ordinance, 2025 (U.P. Ordinance no. 4 of 2025) was promulgated by the Governor on 28<sup>th</sup> May, 2025.

This Bill is introduced to replace the aforesaid Ordinance.

By order,
ATUL SRIVASTAVA,
Pramukh Sachiv

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